

Central Adminisrative Tribunal  
Principal Bench

O.A.No.454/2003  
M.A.No.475/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 22nd day of April, 2003

1. Titu Ram  
s/o Shri Kali Ram  
r/o Jatauli Helli Mandi  
Tahsil Pantodigi  
Gurgaon.
2. Shri Satbir  
s/o Shri Banwari Lal  
r/o WZ 1672, Jail Road  
Nangal Rai  
New Delhi - 16.
3. Shri Bachhu Lal  
s/o Shri Ram Summer  
r/o 270, Raksha Enclave  
Mohan Garden, Uttam Nagar  
New Delhi - 59.
4. Shri Narayan Dey  
s/o Shri Ram Sumer  
r/o W 1528, Nangal Rai  
New Delhi - 46.
5. Shri Chirangi Lal  
s/o Shri Rooaha Ram  
r/o 752, Purani Nangal  
Delhi Cantt.-10.
6. Shri Kartar  
s/o Shri Mange Ram  
r/o WZ 598, Goan Nariana  
Post Office Nariana  
New Delhi.
7. Shri Udhaybhana  
s/o Shri Hakum Chand  
r/o Goan Nasirpur  
Post Office Palam  
New Delhi - 45.
8. Shri Raj Kumar  
s/o Shri Hukum Singh  
r/o T-72, Purani Nangal  
Delhi Cantt.-10.
9. Shri Braham Prakash  
s/o Shri Daya Ram  
r/o C-18, Sagarpur East Gali No.12  
New Delhi - 46. ... Applicants  
(By Advocate: Sh. U.Srivastava) Vs.
1. Union of India through  
The Secretary  
Ministry of Defence  
New Delhi.

2. The Officer Commandant  
POL Depot (210 POL)  
ASC, Delhi Cant., Delhi. . . Respondents

O R D E R (Oral)

By Shri Shunker Raju, M(J):

The directions contained in OA 334/2001 have been set-aside by the High Court on the basis of decision of the Apex Court in Union of India v. Mohan Pal, CA No.3168/2002 decided on 29.4.2002. Through this OA, applicants have sought regularisation under the Scheme of DoPT dated 7.6.1988 by contending that applicants' names have been registered with the Employment Exchange and had completed two years continuous service as casual labour having rendered 240 days in a year. However, no representation has been made by them to the respondents seeking regularisation on the aforesaid Scheme.

2. Ends of justice would be met, if the present OA, is disposed of with a direction to respondents to treat the present OA as a representation of applicants and dispose of the claim of applicants for regularisation in accordance with the DoPT's OM dated 7.6.1988 by passing a detailed and speaking order within two months from the date of receipt of a copy of this order.

Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju  
(Shanker Raju)  
Member(J)

/rao/